

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)**

MINUTES OF MEETING NO. 24/80 OF THE NORMS COMMITTEE-I DATED 25.03.2020

Meeting No. 24/80 of the Norms Committee (NC-I) for the licensing year 2019-2020 (originally scheduled for 25.03.2020) held on 15.04.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Shri K.V. Tirumala, Deputy DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 22/80 dated 28.02.2020 were circulated on 17.03.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and the said minutes were unanimously approved.

MEETING NUMBER: 24/80-ALC2/2019

MEETING DATE: 25.03.2020

1	Case No.: 78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Pending with Section
	Decision: The Committee considered the case as per the agenda and noted that the case is being referred to Consultant (Tech-3) for examination as decided in Meeting No. 22/80 dated 28.02.2020. Case is deferred.			

2	Case No.: 234/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00576/AM19/	RLA File :07/24/040/00212/AM16/	Lic.No/Date:0710108791 24.09.2015	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 20.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

3	Case No.: 5/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 29.07.2019 followed by reminders on 06.11.2019, 26.12.2019, 03.02.2020 & 19.03.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

4	Case No.: 390/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00732/AM19/	RLA File :07/24/040/00411/AM16/	Lic.No/Date:0710109544 18.03.2016	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 20.03.2020 for examination of the case. However, DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

5	Case No.:25/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00367/AM19/	RLA File :07/24/040/00080/AM17/	Lic.No/Date:0710109946 14.06.2016	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 20.03.2020 for examination of the case. However, DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

6	Case No.:186/15/80-ALC2/2018	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00528/AM19/	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the firm vide letter dated 03.01.2020 with subsequent reminder on 13.02.2020. However, no information has been received yet. Therefore, the Committee decided to send a reminder to the firm for submitting the requisite information within 15 days as asked by MeitY. Case is deferred.			

7	Case No.:199/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00541/AM19/	RLA File :07/24/040/00173/AM17/	Lic.No/Date:0710110331 29.08.2016	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 20.03.2020 for examination of the case. However, DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

8	Case No.:404/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPHT was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

9	Case No.:94/15/80-ALC2/2018	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by a reminder on 26.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

10	Case No.:405/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

11	Case No.:394/15/80-ALC2/2018	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per the advice of MSME: 1. Manufacturing process with step wise wastage. Case is deferred.			

12	Case No.:121/15/80-ALC2/2018	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-21/13/2020-IPHW-MeitY dated 20.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

13	Case No.: 122/15/80-ALC2/2018	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00464/AM19/	RLA File :05/24/040/00047/AM19/	Lic.No/Date:0510406269 27.04.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) considering the firm's reply dated 24.02.2020 as under: 1. Quantity of import items at Sl. No. 1 to 47 may be allowed on net to net basis as per GN-4. 2. Quantity of import item at Sl. No. 48 may be allowed as 1.71Kgs/Kg weight of body in export product. 3. Quantity of import item at Sl. No. 49 may be allowed as 2.07Kgs/Kg weight of body in export product. 4. Quantity of import item at Sl. No. 50 may be allowed as 2.03Kgs/Kg weight of body in export product. 5. Quantity of import item at Sl. No. 51 may be allowed as 1.89Kgs/Kg weight of body in export product. 6. Quantity of import item at Sl. No. 52 may be allowed as 2.18Kgs/Kg weight of body in export product. Note: Grade of brass to match in import & export product. RA concerned may take further necessary action as per the decision of NC.			

14	Case No.: 11/6/80-ALC2/2019	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) considering the firm's reply dated 24.02.2020 as under: 1. Quantity of import items at Sl. No. 1 to 47 may be allowed on net to net basis as per GN-4. 2. Quantity of import item at Sl. No. 48 may be allowed as 1.71Kgs/Kg weight of body in export product. 3. Quantity of import item at Sl. No. 49 may be allowed as 2.07Kgs/Kg weight of body in export product. 4. Quantity of import item at Sl. No. 50 may be allowed as 2.03Kgs/Kg weight of body in export product. 5. Quantity of import item at Sl. No. 51 may be allowed as 1.89Kgs/Kg weight of body in export product. 6. Quantity of import item at Sl. No. 52 may be allowed as 2.18Kgs/Kg weight of body in export product. Note: Grade of brass to match in import & export product. RA concerned may take further necessary action as per the decision of NC.			

15	Case No.: 3/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

16	Case No.: 4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

17	Case No.: 5/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

18	Case No.: 12/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

19	Case No.: 22/12/80-ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per comments given by MSME vide email dated 23.03.2020 as under: 1. Quantity of relevant imports may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

20	Case No.: 1/12/80-ALC2/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 09.05.2019 followed by reminders on 07.06.2019, 24.07.2019, 05.09.2019, 02.01.2020, 03.02.2020 & 20.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

21	Case No.: 23/12/80-ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00296/AM19/	RLA File : 03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 09.05.2019 followed by reminders on 07.06.2019, 24.07.2019, 06.11.2019, 16.01.2020 & 20.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

22	Case No.: 267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	
	Decision: The Committee considered the case as per the agenda and as per decision taken in Meeting No. 22 dated 28.02.2020, the case is referred to Policy-IV division. Case is deferred.			

23	Case No.: 14/6/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LTD.	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of the representative of MSME: 1. Weight of import & export items. 2. Use of scrap material along with the supporting invoices. The Committee also observed the allowed wastage is on higher side under SION C-945 and therefore, decided to recommend Policy IV division for suspending the SION C-945. For future Advance Authorizations the committee shall ratify the norms on case to case basis. Case is deferred.			

24	Case No.:20/14/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

25	Case No.:300/15/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00642/AM19/	RLA File :09/24/040/00487/AM19/	Lic.No/Date:0910067093 18.01.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

26	Case No.:313/15/80-ALC2/2018	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.11.2019 followed by a reminder on 24.01.2020. However, no reply has been received yet and final reminder is being sent to the firm as decided in the Meeting No. 22/80 dated 28.02.2020. Case is deferred.			

27	Case No.:310/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Pending with C & PC
	Decision: The Committee considered the case as per the agenda and noted that no reply has been received yet from the firm against deficiency letter dated 21.08.2019 followed by reminders on 04.11.2019 & 16.01.2020 as raised by Consultant (Tech-1). The Committee also noted that there are other cases of the same firm wherein comments are awaited from the Department of C & PC. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			

28	Case No.: 324/15/80-ALC2/2018	Party Name: SWASTIK TUNGSTEN PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00666/AM19/	RLA File :03/95/040/01213/AM19/	Lic.No/Date:0310827084 15.02.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

29	Case No.: 6/1/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: 17/23/2019-IPHW-MeitY dated 30.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

30	Case No.: 8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019 followed by reminders with latest on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

31	Case No.: 3/2/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

32	Case No.:1/4/80-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-21/9/2020-IPHW-MeitY dated 30.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

33	Case No.: 2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019, 26.12.2019 & 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

34	Case No.:3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019, 26.12.2019 & 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

35	Case No.:4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.07.2019 followed by reminders on 04.10.2019, 26.12.2019 & 25.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

36	Case No.:5/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by a reminder on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

37	Case No.:7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted the comments given by MSME. The matter was discussed in the meeting and the Committee decided to refer back the matter to MSME for re-examination of the case. The Committee also observed the allowed wastage is on higher side under SION C-397 and therefore, decided to recommend Policy-IV division for suspending the SION C-397. For future Advance Authorizations the committee shall ratify the norms on case to case basis. Case is deferred.			

38	Case No.:9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

39	Case No.:13/4/80-ALC2/2019	Party Name: SRI RAM INDUSTRIES	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019, 16.01.2020 & 19.03.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

40	Case No.:14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

41	Case No.:15/4/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

42	Case No.:16/4/80-ALC2/2019	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

43	Case No.:21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

44	Case No.:19/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by a reminder on 27.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

45	Case No.:18/4/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the deficiency letter seeking certain information as raised by MSME was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

46	Case No.:28/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms on as per written comments of Consultant (Tech-3) considering the firm's reply dated 03.02.2020 as under:			
	Sl. No.	ITCHS Code	Import Items	Recommended Norms
	1	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.48Kgs/Kg content in the export product
	2	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.67Kgs/Kg content in the export product
	3	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.67Kgs/Kg content in the export product
	4	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.50 Inch -Grade-4140 80KSI ES-MA-18-9	1.49Kgs/Kg content in the export product
	5	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.50 Inch -Grade-4140 80KSI ES-MA-18-9	1.61Kgs/Kg content in the export product
	6	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.50 Inch -Grade-4140 80KSI ES-MA-18-9	1.65Kgs/Kg content in the export product
	7	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.50 Inch -Grade-4140 80KSI ES-MA-18-9	1.66Kgs/Kg content in the export product
	8	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.50 Inch -Grade-4140 80KSI ES-MA-18-9	1.41Kgs/Kg content in the export product

9	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.50 Inch -Grade-4140 80KSI ES-MA-18-9	1.68Kgs/Kg content in the export product
10	73049000	Seamless Tubing-O.D.-6.25 Inch X Id 3.50 Inch -Grade-4140 80KSI ES-MA-18-9	1.61Kgs/Kg content in the export product
11	73049000	Seamless Tubing-O.D.-6.0 Inch X Id 4.00 Inch -Grade-4140 80KSI ES-MA-18-9	1.54Kgs/Kg content in the export product
12	73049000	Seamless Tubing-O.D.-6.0 Inch X Id 4.00 Inch -Grade-4140 80KSI ES-MA-18-9	1.60Kgs/Kg content in the export product
13	73049000	Seamless Tubing-O.D.-6.0 Inch X Id 4.00 Inch -Grade-4140 80KSI ES-MA-18-9	1.60Kgs/Kg content in the export product
14	73049000	Seamless Tubing-O.D.-6.0 Inch X Id 4.00 Inch -Grade-4140 80KSI ES-MA-18-9	1.63Kgs/Kg content in the export product

Note:

- 1. Weight of export product given in the firm's reply dated 03.02.2020 may be incorporated in AA. (Copy enclosed)**
- 2. Grade of imported material should be same as used in export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.:29/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the norms on as per written comments of **Consultant (Tech-3)** considering the firm's reply dated 03.02.2020 as under:

Sl. No.	ITCHS Code	Import Items	Recommended Norms
1	72222019	Round Bar-O.D.-5 Inch -Grade-4140 80KSI ES-MA-18-9	1.56Kgs/Kg content in the export product
2	72222019	Round Bar-O.D.-5 Inch -Grade-4140 80KSI ES-MA-18-9	1.68Kgs/Kg content in the export product
3	72222019	Round Bar-O.D.-6 Inch -Grade-4140 80KSI ES-MA-18-9	1.66Kgs/Kg content in the export product
4	72222019	Round Bar-O.D.-6 Inch -Grade-4140 80KSI ES-MA-18-9	1.53Kgs/Kg content in the export product
5	72222019	Round Bar-O.D.-6 Inch -Grade-4140 80KSI ES-MA-18-9	1.66Kgs/Kg content in the export product
6	72222019	Round Bar-O.D.-6 Inch -Grade-4140 80KSI ES-MA-18-9	1.69Kgs/Kg content in the export product
7	72222019	Round Bar-O.D.-6 Inch -Grade-4140 80KSI ES-MA-18-9	1.70Kgs/Kg content in the export product
8	72222019	Round Bar-O.D.-6.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.61Kgs/Kg content in the export product
9	72222019	Round Bar-O.D.-6.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.57Kgs/Kg content in the export product
10	72222019	Round Bar-O.D.-6.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.64Kgs/Kg content in the export product
11	72222019	Round Bar-O.D.-6.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.72Kgs/Kg content in the export product
12	72222019	Round Bar-O.D.-6.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.66Kgs/Kg content in the export product

13	72222019	Round Bar-O.D.-6.25 Inch -Grade-4140 80KSI ES-MA-18-9	1.64Kgs/Kg content in the export product
Note: 1. Weight of export product given in the firm's reply dated 03.02.2020 may be incorporated in AA. (Copy enclosed) 2. Grade of imported material should be same as used in export product. RA concerned may take further necessary action as per the decision of NC.			

48	Case No.:30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Pending with RA
	Decision: The Committee considered the case as per the agenda and noted that the firm has only sent the copy of AA on 20.02.2020. In this regard, in continuation to Meeting No. 22 dated 28.02.2020 the letter is being sent to the firm and RA, Vadodara for submitting the complete set of application. Case is deferred.			

49	Case No.:32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Pending with RA
	Decision: The Committee considered the case as per the agenda and noted that a letter was sent to RA, Bangalore on 27.02.2020 for submitting the hardcopy of firm's application. However, no information has been received yet. Therefore, the Committee decided to remind RA, Bangalore for submitting the complete set of application. Case is deferred.			

50	Case No.:1/6/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted the comments given by MSME. The matter was discussed in the meeting and the Committee decided to refer back the matter to MSME for re-examination of the case. The Committee also observed the allowed wastage is on higher side under SION C-397 and therefore, decided to recommend Policy-IV division for suspending the SION C-397. For future Advance Authorizations the committee shall ratify the norms on case to case basis. Case is deferred.			

51	Case No.:2/6/80-ALC2/2019	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 26.12.2019 followed by a reminder on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

52	Case No.:4/6/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given by MSME vide email dated 13.04.2020 as under: 1. Quantity of relevant import items at Sl. No. 1, 2, 11 to 15 may be allowed on net to net basis. 2. Quantity of import item at Sl. No. 4 may be allowed up to 2% of FoB value. 3. Quantity of rest of the import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

53	Case No.:6/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

54	Case No.:7/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

55	Case No.:10/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

56	Case No.:12/6/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Approved
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms on as per comments given by MSME vide email dated 13.04.2020as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72191190	Cold Rolled Stainless Steel Coils, Grade S 43932, Conforms to IS 6911-2017, ISS 439Ti1	23485 kg inclusive of 42.80% wastage after 1/3rd recovery
	2	72191400	Stainless Steel Coil, Cold Rolled, Grade 304L, 2B, 2 MM X 1524.	73970 kg inclusive of 4.60% wastage after 1/3rd recovery
Note: Only relevant items should be imported by the firm.				
RA concerned may take further necessary action as per the decision of NC.				

57	Case No.:13/6/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per the advice of MSME : 1. Manufacturing processes and calculations of wastage for Sl. No 9, 10 & 12 of the import items. Case is deferred.			

58	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminder on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

59	Case No.:17/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per comments given by MSME vide email dated 13.04.2020 as under: Quantity of relevant imports may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

60	Case No.:18/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per comments given by MSME vide email dated 13.04.2020 as under: Quantity of relevant imports may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

61	Case No.:21/6/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by a reminder on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

62	Case No.:1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per the advice of MSME : - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used			

	in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.
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	Case No.: 3/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Pending with Firm
63	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 26.12.2019 for examination of the case. It was also noted that the firm informed vide email dated 30.01.2020 that they are revising drawing & designs of the export products as per customer requirement and requested to hold the fixation of norms for 4 weeks as to prepare revise application for amendment. However, no information has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days.			
	Case is deferred.			

64	Case No.: 8/8/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020 followed by a reminder on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days.			
	Case is deferred.			

65

Case No.: 9/8/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Pending with RA/Firm
Decision: The Committee considered the case as per the agenda and noted that the complete set of application has not yet been received from RA, Vadodara & the firm and in this regard, an email was sent on 03.03.2020 as earlier RA, Vadodara sent only a copy of AA. However, no information has been received yet. Therefore, the Committee decided to remind the firm & RA, Vadodara for submitting the complete set of application.			
Case is deferred.			

66	Case No.:10/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 26.12.2019 for examination of the case. However, it was also noted that the firm informed vide email dated 30.01.2020 that they are revising drawing & designs of the export products as per customer requirement and requested to hold the fixation of norms for 4 weeks as to prepare revise application for amendment. However, no information has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

67	Case No.:11/8/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and MeitY informed that the firm's reply was received on 14.04.2020 and the case is under process. Hence, the Committee decided to wait for the comments. Case is deferred.			

68	Case No.:12/8/80-ALC2/2019	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 23.08.2019 followed by reminders on 06.11.2019, 16.01.2020 & 19.03.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

69	Case No.:13/8/80-ALC2/2019	Party Name: HORIZON CHUTES PVT. LTD.	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Approved													
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019														
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) as under:																
<table border="1"> <thead> <tr> <th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr> </thead> <tbody> <tr> <td>84791000</td><td>Supply Of Garbage Chutes, Linen Chutes, Debris Chutes</td><td>24938.000 Kgs</td><td>72193390</td><td>Stainless Steel Coil, Cold Rolled 304L 1.50 mm x 1250mm</td><td>1.035Kgs/Kg content in the export product</td></tr> </tbody> </table>						ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms	84791000	Supply Of Garbage Chutes, Linen Chutes, Debris Chutes	24938.000 Kgs	72193390	Stainless Steel Coil, Cold Rolled 304L 1.50 mm x 1250mm	1.035Kgs/Kg content in the export product
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Note: Grade & type of steel to be imported will be same as used in export product. RA concerned may take further necessary action as per the decision of NC.																	

70	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PVT. LTD.	Meet No/Date:24/80- ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 14.10.2019 followed by reminders on 06.11.2019, 08.01.2020 & 19.03.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

71	Case No.:2/10/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Chennai and in this regard a letter was sent to the firm & RA, Chennai on 14.10.2019 followed by reminders on 06.11.2019, 16.01.2020 & 19.03.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

72	Case No.:5/10/80-ALC2/2019	Party Name: JKS ENGINEERING	Meet No/Date:24/80- ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Coimbatore and in this regard a letter was sent to the firm & RA, Coimbatore on 16.10.2019 followed by reminders on 06.11.2019, 16.01.2020 & 19.03.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

73	Case No.:6/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 11.10.2019 followed by reminders on 06.11.2019, 16.01.2020 & 20.03.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

74	Case No.:7/10/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Pending with Firm/PH
	Decision: The Committee considered the case as per agenda and noted that the firm was called for personal hearing to explain the case before Norms Committee. However, due the nation-wide lockdown, the Committee decided to call the firm for personal hearing, in the forthcoming NC meeting post lockdown. Case is deferred.			

75	Case No.:12/10/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

76	Case No.:15/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Transferred
	HQ File :01/80/050/00153/AM20/	RLA File :34/24/040/00164/AM20/	Lic.No/Date:3410045391 23.08.2019	Pending with Section
	Decision: The Committee considered the case as per the agenda and noted that similar cases of the firm have been considered in DES-II section . Therefore, the Committee decided to transfer the case to DES-II section . Case to be transferred.			

77	Case No.:18/10/80-ALC2/2019	Party Name: DECON INDIA PLASTICS PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved																												
	HQ File :01/80/050/00156/AM20/	RLA File :31/83/040/00079/AM20/	Lic.No/Date:3110067515 26.08.2019																													
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:																															
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Note: The word “NYLON 66” may be added in the description of the import item at Sl. No. 1.

RA concerned may take further necessary action as per the decision of NC.

78	Case No.:19/10/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

79	Case No.:20/10/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

80	Case No.:21/10/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:24/80-ALC2/2019 & 25.03.2020	Status: Deferred
	HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information as decided in the Meeting No. 22/80 dated 28.02.2020. Case is deferred.			

81	Case No.:22/10/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00160/AM20/	RLA File :05/23/040/00208/AM20/	Lic.No/Date:0510411660 28.08.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per comments of DHI taking cue from SION C-1647 as under: 1. Quantity of import items at Sl. No. 1 to 15 may be allowed as 1.02Kgs/Kg content in the export product.			

	2. Quantity of import items at Sl. No. 29 to 32 may be allowed as 1.04Kgs/Kg content in the export product. 3. Quantity of rest of the import items may be allowed as per GN-4 with no wastage on number & weight terms. The quantity may be specified in number in addition to weight. Note: The weight of export to be incorporated in AA as 303,538 Kgs. RA concerned may take further necessary action as per the decision of NC.
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	Case No.:36/11/80-ALC2/2004	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00162/AM20/	RLA File :02/24/040/00081/AM20/	Lic.No/Date:0210209409 02.09.2019	Pending with RA/Firm
82	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Kolkata & the firm. Therefore, the Committee decided to request from RA, Kolkata and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:38/11/80-ALC2/2004	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00164/AM20/	RLA File :34/24/040/00169/AM20/	Lic.No/Date:3410045416 04.09.2019	Pending with RA/Firm
83	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:7/13/85-ALC3/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/85/050/00082/AM20/	RLA File :31/83/040/00085/AM20/	Lic.No/Date:3110067530 11.09.2019	Pending with Section
84	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination & comments. Case is deferred.			

	Case No.:2/12/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	Pending with DPIIT
85	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 24.02.2020. However, DPIIT vide email dated 13.04.2020 requested to defer the case. Therefore, the Committee decided to defer the case. Case is deferred.			

86	Case No.: 4/12/80-ALC2/2019	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

87	Case No.: 5/12/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

88	Case No.: 6/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

89	Case No.: 7/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

90	Case No.:8/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

91	Case No.:10/12/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00182/AM20/	RLA File :04/24/040/00105/AM20/	Lic.No/Date:0410166124 01.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.01.2020 followed by a reminder on 20.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

92	Case No.:11/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

93	Case No.:12/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

94	Case No.:13/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

95	Case No.:6/13/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Pending with firm/PH
	Decision: The Committee considered the case as per the agenda and noted that the firm has been called for personal hearing to explain the case along with all the relevant Technical Drawing in the forthcoming NC meeting. However, due the nation-wide lockdown, the Committee decided to call the firm for personal hearing, in the forthcoming NC meeting post lockdown. Case is deferred.			

96	Case No.:3/14/80-ALC2/2019	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

97	Case No.:4/14/80-ALC2/2019	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

98	Case No.:5/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (Tech-1) : 1. Net weight of rubber compound in export. 2. Percentage composition of rubber compound used in export (weight terms). 3. Justification for 10% wastage in import item at Sl. No. 1 with detailed manufacturing process. Case is deferred.			

99	Case No.:6/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (Tech-1) : 1. Net weight of rubber compound in export. 2. Percentage composition of rubber compound used in export (weight terms). 3. Justification for 10% wastage in import item at Sl. No. 1 with detailed manufacturing process. Case is deferred.			

100	Case No.:7/14/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 & 25.03.2020	Status: Deferred
	HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

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Case No.: 8/14/80-ALC2/2019	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:24/80-ALC2/2019 & 25.03.2020	Status: Approved		
HQ File :01/80/050/00204/AM20/	RLA File :05/23/040/00294/AM20/	Lic.No/Date:0510412270 25.10.2019			
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84379020	Rubber Rollers 10" For Automatic Rice Mill Machinery (Net Weight – 8 Kg. Per Piece, Net Content of Rubber 2.5 Kg/Pc)	9000.000 Number	40025900	Acrylonitrile Butadiene Rubber (Synthetic Rubber)	As applied
Note: 1. Net weight of export item should be 8Kg per Piece. 2. Net Content of Rubber in export item should be 2.5 Kg/Pc. RA concerned may take further necessary action as per the decision of NC.					

102	Case No.:9/14/80-ALC2/2019	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00205/AM20	RLA File :02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Kolkata & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

103	Case No.:10/14/80-ALC2/2019	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

104	Case No.:11/14/80-ALC2/2019	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

105	Case No.:12/14/80-ALC2/2019	Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00208/AM20/	RLA File :07/24/040/00156/AM20/	Lic.No/Date:0710115619 29.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 16.01.2020 & 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

106	Case No.:1/16/80-ALC2/2019	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00211/AM20/	RLA File :07/24/040/00170/AM20/	Lic.No/Date:0710115658 08.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Bangalore & the firm for submitting the complete set of application. Case is deferred.			

107	Case No.:2/16/80-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00212/AM20/	RLA File :03/95/040/00761/AM20/	Lic.No/Date:0310832682 08.11.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-20/8/2020-IPHW-MeitY dated 20.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

108	Case No.:3/16/80-ALC2/2019	Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT.LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00213/AM20/	RLA File :03/95/040/00758/AM20/	Lic.No/Date:0310832707 11.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

109	Case No.: 5/16/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00215/AM20/	RLA File :34/24/040/00242/AM20/	Lic.No/Date:3410045605 13.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Vadodara & the firm for submitting the complete set of application. Case is deferred.			

110	Case No.: 4/16/80-ALC2/2019	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

111	Case No.: 6/16/80-ALC2/2019	Party Name: NUCON AEROSPACE PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00216/AM20/	RLA File :09/24/040/00409/AM20/	Lic.No/Date:0910068185 14.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

112	Case No.: 7/16/80-ALC2/2019	Party Name: MATRIX CUTTING TOOLS PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00217/AM20/	RLA File :05/24/040/00480/AM20/	Lic.No/Date:0510412508 15.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

113	Case No.:8/16/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00218/AM20/	RLA File :09/24/040/00408/AM20/	Lic.No/Date:0910068192 18.11.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of MSME : 1. To clarify why UOM of export product is in numbers while quantity is in fractions. 2. Stepwise wastage of manufacturing process with gross weight (before operation) and net weight (after operation) 3. Net content of twill filter cloth in Sl. No 1 of export is missing. Case is deferred.			

114	Case No.:9/16/80-ALC2/2019	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00219/AM20/	RLA File :03/94/040/00644/AM20/	Lic.No/Date:0310832842 18.11.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 16.03.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

115	Case No.:10/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

116	Case No.:11/16/80-ALC2/2019	Party Name: GRADUATE AGRO & MECHANICAL ENGINEERS	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00221/AM20/	RLA File :50/24/040/00013/AM20/	Lic.No/Date:5010002587 19.11.2019	Pending with RA
	Decision: The Committee considered the case as per the agenda and observed that the firm has asked for certain amendments after issuance of Advance Authorization. The Committee wanted to know as to whether the RA has made any amendments in the authorization or not and in this regard an email was sent to RA, Nagpur on 23.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information from RA, Nagpur . Case is deferred.			

117	Case No.:13/16/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00223/AM20/	RLA File :05/24/040/00479/AM20/	Lic.No/Date:0510412570 21.11.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of MSME: 1. Firm to clarify the manufacturing process performed on the import product. Case is deferred.			

118	Case No.:14/16/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00224/AM20/	RLA File :05/24/040/00490/AM20/	Lic.No/Date:0510412571 21.11.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 31.12.2019. However, DPIIT vide email dated 13.04.2020 requested to defer the case. Therefore, the Committee decided to defer the case. Case is deferred.			

119	Case No.:15/16/80-ALC2/2019	Party Name: L&T-MHPS BOILERS PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00225/AM20/	RLA File :03/95/040/00808/AM20/	Lic.No/Date:0310832929 21.11.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case on 11.03.2020. However, DHI informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

120	Case No.:16/16/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00226/AM20/	RLA File :04/24/040/00131/AM20/	Lic.No/Date:0410166294 21.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 20.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Chennai & the firm for submitting the complete set of application. Case is deferred.			

121	Case No.:18/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 25.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

122	Case No.:19/16/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00229/AM20/	RLA File :31/83/040/00115/AM20/	Lic.No/Date:3110067611 26.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Pune & the firm for submitting the complete set of application. Case is deferred.			

123	Case No.:20/16/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00230/AM20/	RLA File :03/95/040/00815/AM20/	Lic.No/Date:0310832991 26.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 01.01.2020 followed by a reminder on 26.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind again RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

124	Case No.:21/16/80-ALC2/2019	Party Name: LOYAL EQUIPMENTS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00231/AM20/	RLA File :08/24/040/00257/AM20/	Lic.No/Date:0810146666 28.11.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per comments given by MSME vide email dated 13.04.2020 as under: 1. Quantity of relevant imports may be allowed on net to net basis . RA concerned may take further necessary action as per the decision of NC.			

125	Case No.: 22/16/80-ALC2/2019	Party Name: ARIHANT INDUSTRIES	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00232/AM20/	RLA File :33/24/040/00026/AM20/	Lic.No/Date:3310030617 28.11.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on the recommendation of Consultant (Tech-1) as under: 1. Quantity of relevant imports may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

126	Case No.: 2/18/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00247/AM20/	RLA File :05/24/040/00489/AM20/	Lic.No/Date:0510412701 29.11.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

127	Case No.: 1/18/80-ALC2/2019	Party Name: GLOBE HI-FABS LLP	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00246/AM20/	RLA File :05/23/040/00342/AM20/	Lic.No/Date:0510412842 10.12.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per comments given by MSME vide email dated 13.04.2020 as under: 1. Quantity of relevant imports may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

128	Case No.: 5/18/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00250/AM20/	RLA File :04/24/040/00137/AM20/	Lic.No/Date:0410166342 10.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

129	Case No.: 6/18/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00251/AM20/	RLA File :04/24/040/00134/AM20/	Lic.No/Date:0410166344 10.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 19.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

130	Case No.: 4/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00249/AM20/	RLA File :03/95/040/00892/AM20/	Lic.No/Date:0310833334 11.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

131	Case No.: 7/18/80-ALC2/2019	Party Name: GAUPAD INDUSTRY	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00252/AM20/	RLA File :05/23/040/00329/AM20/	Lic.No/Date:0510412855 11.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

132	Case No.: 8/18/80-ALC2/2019	Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT.LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00253/AM20/	RLA File :03/94/040/00752/AM20/	Lic.No/Date:0310833379 12.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 24.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

133	Case No.:9/18/80-ALC2/2019	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00254/AM20/	RLA File :03/95/040/00887/AM20/	Lic.No/Date:0310833381 12.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

134	Case No.:10/18/80-ALC2/2019	Party Name: TPI COMPOSITES INDIA LLP	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00255/AM20/	RLA File :04/24/040/00138/AM20/	Lic.No/Date:0410166360 13.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

135	Case No.:11/18/80-ALC2/2019	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00256/AM20/	RLA File :03/94/040/00760/AM20/	Lic.No/Date:0310833402 13.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

136	Case No.:12/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00257/AM20/	RLA File :05/24/040/00555/AM20/	Lic.No/Date:0510412920 16.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

137	Case No.:13/18/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00258/AM20/	RLA File :09/24/040/00455/AM20/	Lic.No/Date:0910068287 17.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of DHI: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Manufacturing process of export product giving specific use of import item with justification of quantity of import. 6. Write up of import item. Case is deferred.			

138	Case No.:14/18/80-ALC2/2019	Party Name: KELVION INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00259/AM20/	RLA File :03/94/040/00474/AM20/	Lic.No/Date:0310833455 17.12.2019	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 22.01.2020 followed by a reminder on 20.03.2020. However, DPIIT vide email dated 13.04.2020 requested to defer the case. Therefore, the Committee decided to defer the case. Case is deferred.			

139	Case No.:15/18/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00260/AM20/	RLA File :05/24/040/00559/AM20/	Lic.No/Date:0510412951 18.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 25.02.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

140	Case No.:16/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00261/AM20/	RLA File :05/24/040/00572/AM20/	Lic.No/Date:0510412958 18.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

141	Case No.:17/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00262/AM20/	RLA File :03/95/040/00919/AM20/	Lic.No/Date:0310833525 18.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

142	Case No.:18/18/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00263/AM20/	RLA File :03/95/040/00907/AM20/	Lic.No/Date:0310833550 19.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020 followed by a reminder on 20.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

143	Case No.:19/18/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00264/AM20/	RLA File :03/94/040/00773/AM20/	Lic.No/Date:0310833585 20.12.2019	Pending with Firm/PH
	Decision: The Committee considered the case as per agenda and noted that the firm was called for personal hearing to explain the case before Norms Committee. However, due the nation-wide lockdown, the Committee decided to call the firm for personal hearing, in the forthcoming NC meeting post lockdown. Case is deferred.			

144	Case No.:20/18/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved
	HQ File :01/80/050/00265/AM20/	RLA File :03/95/040/00922/AM20/	Lic.No/Date:0310833627 23.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email was sent on 17.01.2020. However, the Committee noted that the firm vide email dated 20.03.2020 had informed that the application is made on net to net basis. Therefore, the Committee decided to ratify the norms on Net to Net basis under GN-4. Case is deferred. (Please ensure approved or not, also hard copy required or not)			

145	Case No.:1/20/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00283/AM20/	RLA File :31/83/040/00132/AM20/	Lic.No/Date:3110067650 07.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Pune & the firm for submitting the complete set of application. Case is deferred.			

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Case No.:2/20/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Approved				
HQ File :01/80/050/00284/AM20/	RLA File :09/24/040/00503/AM20/	Lic.No/Date:0910068346 08.01.2020					
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given by MSME vide email dated 13.04.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84842000	Horizontal Joint Seal (Net Content Of Cobalt Alloy Sheet (Alloy 188) In Export Product i.e. (2328 KGS))	50245.000 Number	1	81059000	Cobalt Alloy Sheet (Alloy 188)	2716 Kgs inclusive of 16.67% wastage after 1/3rd recovery
2	84842000	Horizontal Joint Seal (Net Content Of Cobalt Alloy Sheet (Alloy X) In Export Product i.e. (263.24 KGS))	10824.000 Number	2	81059000	Cobalt Alloy Sheet (Alloy X)	307.13 Kgs inclusive of 16.67% wastage after 1/3rd recovery
3	84842000	Horizontal Joint Seal (Net Content of Nickle Alloy Sheet	1760.000 Number	3	75062200	Nickle Alloy Sheet (L	47.80 Kgs inclusive of 16.67% wastage

		(L 605) In Export Product i.e. (40.976 KGS))				605)	after 1/3rd recovery
Note: The firm should import relevant items only.							
RA concerned may take further necessary action as per the decision of NC.							

	Case No.:3/20/80-ALC2/2019	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00285/AM20/	RLA File :07/24/040/00227/AM20/	Lic.No/Date:0710116010 09.01.2020	Pending with RA/Firm
147	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Bangalore & the firm for submitting the complete set of application.			
	Case is deferred.			

148	Case No.:4/20/80-ALC2/2019	Party Name: FITWEL GASKET COMPANY (INDIA) PVT LTD	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00286/AM20/	RLA File :31/83/040/00134/AM20/	Lic.No/Date:3110067657 13.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (Tech-3) :			
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149	Case No.:5/20/80-ALC2/2019	Party Name: STEEL STRONG VALVES (I) PVT.LTD.	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00287/AM20	RLA File :03/95/040/01007/AM20/	Lic.No/Date:0310834108 13.01.2020	
	Decision: The Committee considered the case as per agenda and as per written comments of DPIIT vide U. O. No.: P-47011/75/2020-TSW dated 28.04.2020 decided to ask from the firm to furnish the information at Sl. No. 1 to 5, 8 and 11 of Standard Deficiency Format export product wise. Case is deferred.			

150	Case No.:7/20/80-ALC2/2019	Party Name: ARIHANT INDUSTRIES	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00289/AM20/	RLA File :33/24/040/00031/AM20/	Lic.No/Date:3310030641 13.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Panipat and in this regard a letter was sent to the firm & RA, Panipat on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Panipat & the firm for submitting the complete set of application. Case is deferred.			

151	Case No.:6/20/80-ALC2/2019	Party Name: SULZER PUMPS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00288/AM20/	RLA File :03/95/040/01012/AM20/	Lic.No/Date:0310834142 14.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

152	Case No.:9/20/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00291/AM20/	RLA File :02/24/040/00159/AM20/	Lic.No/Date:0210209681 14.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Kolkata and in this regard a letter was sent to the firm & RA, Kolkata on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Kolkata & the firm for submitting the complete set of application. Case is deferred.			

153	Case No.: 8/20/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00290/AM20/	RLA File :03/95/040/00974/AM20/	Lic.No/Date:0310834155 15.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

154	Case No.: 10/20/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00292/AM20/	RLA File :03/94/040/00848/AM20/	Lic.No/Date:0310834274 17.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

155	Case No.: 11/20/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00293/AM20/	RLA File :34/24/040/00313/AM20/	Lic.No/Date:3410045793 17.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 03.02.2020 followed by a reminder on 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to remind again RA, Vadodara & the firm for submitting the complete set of application. Case is deferred.			

156	Case No.: 12/20/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019&25.03.2020	Status: Deferred
	HQ File :01/80/050/00294/AM20/	RLA File :05/24/040/00664/AM20/	Lic.No/Date:0510413364 17.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (Tech-1): 1. Justification for 15% wastage for each import item in manufacturing process. 2. Detail specification of import item no at Sl. No. 2 and its quantity in numbers. 3. Details of import item at Sl. No. 3 with specific name of accessories. Case is deferred.			

157	Case No.:1/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00327/AM20/	RLA File :05/23/040/00426/AM20/	Lic.No/Date:0510413542 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

158	Case No.:2/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00328/AM20/	RLA File :05/23/040/00427/AM20/	Lic.No/Date:0510413543 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

159	Case No.:3/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00329/AM20/	RLA File :05/24/040/00708/AM20/	Lic.No/Date:0510413545 10.02.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.02.2020 followed by a reminder on 20.03.2020. However, DPIIT vide email dated 13.04.2020 requested to defer the case. Therefore, the Committee decided to defer the case. Case is deferred.			

160	Case No.:4/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00330/AM20/	RLA File :05/24/040/00709/AM20/	Lic.No/Date:0510413546 10.02.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.02.2020 followed by a reminder on 20.03.2020. However, DPIIT vide email dated 13.04.2020 requested to defer the case. Therefore, the Committee decided to defer the case. Case is deferred.			

161	Case No.: 5/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00331/AM20/	RLA File :05/24/040/00711/AM20/	Lic.No/Date:0510413547 10.02.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.02.2020 followed by a reminder on 20.03.2020. However, DPIIT vide email dated 13.04.2020 requested to defer the case. Therefore, the Committee decided to defer the case. Case is deferred.			

162	Case No.: 6/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00332/AM20/	RLA File :05/24/040/00712/AM20/	Lic.No/Date:0510413558 10.02.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.02.2020 followed by a reminder on 20.03.2020. However, DPIIT vide email dated 13.04.2020 requested to defer the case. Therefore, the Committee decided to defer the case. Case is deferred.			

163	Case No.: 7/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00333/AM20/	RLA File :05/23/040/00429/AM20/	Lic.No/Date:0510413567 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

164	Case No.: 8/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00334/AM20/	RLA File :05/23/040/00433/AM20/	Lic.No/Date:0510413568 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

165	Case No.:9/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00335/AM20/	RLA File :05/23/040/00434/AM20/	Lic.No/Date:0510413570 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

166	Case No.:10/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00336/AM20/	RLA File :05/23/040/00435/AM20/	Lic.No/Date:0510413571 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

167	Case No.:11/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00337/AM20/	RLA File :05/23/040/00436/AM20/	Lic.No/Date:0510413572 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

168	Case No.:12/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00338/AM20/	RLA File :05/23/040/00437/AM20/	Lic.No/Date:0510413573 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

169	Case No.:13/22/80-ALC2/2019	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00339/AM20/	RLA File :05/23/040/00432/AM20/	Lic.No/Date:0510413575 10.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

170	Case No.:14/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00340/AM20/	RLA File :05/23/040/00428/AM20/	Lic.No/Date:0510413578 11.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

171	Case No.:16/22/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00342/AM20/	RLA File :05/24/040/00719/AM20/	Lic.No/Date:0510413598 12.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

172	Case No.:17/22/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00343/AM20/	RLA File :34/24/040/00355/AM20/	Lic.No/Date:3410045867 12.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

173	Case No.:18/22/80-ALC2/2019	Party Name: SCHOCH REEDS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00344/AM20/	RLA File :31/83/040/00152/AM20/	Lic.No/Date:3110067684 13.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

174	Case No.:19/22/80-ALC2/2019	Party Name: HFCL LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00345/AM20/	RLA File :05/23/040/00443/AM20/	Lic.No/Date:0510413626 14.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

175	Case No.:1/24/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00358/AM20/	RLA File :03/95/040/01119/AM20/	Lic.No/Date:0310835187 04.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm . Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

176	Case No.:2/24/80-ALC2/2019	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00359/AM20/	RLA File :09/24/040/00592/AM20/	Lic.No/Date:0910068556 06.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm . Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

177	Case No.: 3/24/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00360/AM20/	RLA File :31/83/040/00160/AM20/	Lic.No/Date:3110067707 06.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

178	Case No.: 4/24/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00361/AM20/	RLA File :31/83/040/00146/AM20/	Lic.No/Date:3110067708 06.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

179	Case No.: 5/24/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00362/AM20/	RLA File :31/83/040/00162/AM20/	Lic.No/Date:3110067709 06.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

180	Case No.: 6/24/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00363/AM20/	RLA File :04/24/040/00195/AM20/	Lic.No/Date:0410166600 09.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

181	Case No.:7/24/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00364/AM20/	RLA File :03/95/040/01160/AM20/	Lic.No/Date:0310835306 09.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm . Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

182	Case No.:8/24/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00365/AM20/	RLA File :56/24/040/00031/AM20/	Lic.No/Date:5610005840 09.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Indore & the firm . Therefore, the Committee decided to request from RA, Indore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

183	Case No.:9/24/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00366/AM20/	RLA File :56/24/040/00042/AM20/	Lic.No/Date:5610005841 09.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Indore & the firm . Therefore, the Committee decided to request from RA, Indore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

184	Case No.:10/24/80-ALC2/2019	Party Name: HONDA TRADING CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00367/AM20/	RLA File :05/23/040/00449/AM20/	Lic.No/Date:0510413853 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm . Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

185	Case No.:11/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00368/AM20/	RLA File :34/24/040/00382/AM20/	Lic.No/Date:3410045945 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm . Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

186	Case No.:12/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00369/AM20/	RLA File :34/24/040/00383/AM20/	Lic.No/Date:3410045946 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm . Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

187	Case No.:13/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00370/AM20/	RLA File :34/24/040/00384/AM20/	Lic.No/Date:3410045947 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm . Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

188	Case No.:14/24/80-ALC2/2019	Party Name: S K INDUSTRIES	Meet No/Date:24/80-ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00371/AM20/	RLA File :34/24/040/00387/AM20/	Lic.No/Date:3410045951 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm . Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

189	Case No.:15/24/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00372/AM20/	RLA File :07/24/040/00287/AM20/	Lic.No/Date:0710116245 12.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm . Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

190	Case No.:16/24/80-ALC2/2019	Party Name: SHREE LAXMI GLASSTECH	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00373/AM20/	RLA File :13/24/040/00207/AM20/	Lic.No/Date:1310049548 13.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Jaipur & the firm . Therefore, the Committee decided to request from RA, Jaipur and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

191	Case No.:17/24/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00374/AM20/	RLA File :03/94/040/01027/AM20/	Lic.No/Date:0310835424 17.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm . Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

192	Case No.:18/24/80-ALC2/2019	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00375/AM20/	RLA File :08/24/040/00406/AM20/	Lic.No/Date:0810147487 17.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Ahmadabad & the firm . Therefore, the Committee decided to request from RA, Ahmadabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

193	Case No.:19/24/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2019 25.03.2020	Status: Deferred
	HQ File :01/80/050/00376/AM20/	RLA File :09/24/040/00624/AM20/	Lic.No/Date:0910068587 18.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

भारत सरकार
Government of India
इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली - 110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

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24/80

संख्या
No. W-21/13/2020-IPHW-Meity

दिनांक
Date 20.03.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0410164238 dated 23.04.2018 issued in favour of M/s. ZTT India Pvt. Ltd.

This refer to DGFT I. D. No. 01/80/50/463/AM19/DES-1/1294 dated 24.07.2019 seeking comments of this Ministry on the above mentioned application of M/s. ZTT India Pvt. Ltd. for export of "Single Mode Optical Fiber".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above


(Sushil Kumar Jangid)
Scientist-B
Tel:011-24301784
ftp-iphw@meity.gov.in

Pranav Upadhyay, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY No. W-21/13/2020-IPHW-Meity dated 20.03.2020



AA No. 0410164238

Calculation Sheet

Sr. No.	Description of Resultant Product	Description of Items to be Imported	Wastages claimed in %	Wastages allowed in %	Quantity Sought in DGFT	Unit of Measurement (UOM)	Net Content Recommended
1	SINGLE MODE OPTICAL FIBRE	Preform of Silica(Type G 652D)	0%	0.00%	10,000	KGS	10,000.00

Email

sushil.jangid@meity.gov.in

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24/80

Recommendation for ratification of norms w.r.t Advance Authorization No. 0310827307 dated 26.02.2019 issued to M/s. Apar Industries Ltd.

From : Sushil Kumar Jangid <sushil.jangid@meity.gov.in> Mon, Mar 30, 2020 02:12 PM
Subject : Recommendation for ratification of norms w.r.t Advance Authorization No. 0310827307 dated 26.02.2019 issued to M/s. Apar Industries Ltd. 1 attachment
To : Norms Committee I DGFT <nc1.dgft@nic.in>
Cc : Asha Nangia <anangia@meity.gov.in>

**17(23)/2019-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division**

Date: 30.03.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310827307 dated 26.02.2019 issued to M/s. Apar Industries Ltd.

This refers to DGFT I.D No. 01/80/50/00754/AM-19/DES-1/1113 Dated 13.06.2019 seeking comments of this Ministry on the above-mentioned application of M/s Apar Industries Ltd. for export of "4F UT SM Unarmoured O.F. Cable and Ors."

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd/-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

**Shri Pranav Upadhyay,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.**

Thanks & Regards,

3/30/2020, 2:13 PM

AA No. 01084/2020 Calculation Sheet												
Slno	Export Item	Export Quantity in KM	Import Item	UOM	Net content/Km	Claimed Wastage	Allowed Wastage	Gross Weight Including wastage	Quantity Sought	Quantity as per license	Quantity Calculated	Quantity Recommended
1	45 UT 5M UNARMED OF C CABLE	16	Single Mode/N/A-mode Optical Fibre	KGS	4.34	2.50%	2.50%	4.14	66	66	66.26	66.00
			High Density Polyethylene (HDPE)	KGS	13.26	2.50%	2.50%	13.53	216	216	216.00	216.00
			Polyethylene Terephthalate (PET)	KGS	3.14	2.50%	1.50%	2.15	34	34	34.27	34.00
2	45 SM 1B SINGLE BREADED OF C CABLE	16	Single Mode/N/A-mode Optical Fibre	KGS	4.34	2.50%	2.50%	4.14	66	66	66.26	66.00
			High Density Polyethylene (HDPE)	KGS	0.00	2.00%	2.00%	0.00	0	0	0.00	0.00
			Polyethylene Terephthalate (PET)	KGS	0.00	2.00%	2.00%	0.00	0	0	0.00	0.00
3	245 SM 1B SINGLE BREADED OF C	12	Single Mode/N/A-mode Optical Fibre	KGS	24.24	2.50%	2.50%	24.85	298	298	298.15	298.00
			High Density Polyethylene (HDPE)	KGS	0.00	2.00%	2.00%	0.00	0	0	0.00	0.00
			Polyethylene Terephthalate (PET)	KGS	0.00	2.00%	2.00%	0.00	0	0	0.00	0.00
4	245 UT 1 SM SINGLE SHEATH UNARM OF C	12	Single Mode/N/A-mode Optical Fibre	KGS	24.24	2.50%	2.50%	24.85	298	298	298.15	298.00
			High Density Polyethylene (HDPE)	KGS	42.02	2.00%	2.00%	42.86	514	514	514.42	514.00
			Polyethylene Terephthalate (PET)	KGS	12.80	2.00%	2.00%	13.06	157	157	157.82	157.00
5	485 UT 1 SM SINGLE SHEATH UNARM DISHOPE	8	Single Mode/N/A-mode Optical Fibre	KGS	48.18	2.50%	2.50%	47.35	588	588	587.54	587.54
			High Density Polyethylene (HDPE)	KGS	42.02	2.00%	2.00%	42.86	514	514	514.42	514.00
			Polyethylene Terephthalate (PET)	KGS	12.80	2.00%	2.00%	13.06	154	154	154.45	154.00
6	69 UT 5M SINGLE BREADED OF C	12	Single Mode/N/A-mode Optical Fibre	KGS	6.58	2.50%	2.50%	6.21	75	75	74.54	74.54
			High Density Polyethylene (HDPE)	KGS	16.08	2.00%	2.00%	16.80	442	442	441.82	441.82
			Polyethylene Terephthalate (PET)	KGS	3.60	2.00%	2.00%	3.57	43	43	42.84	42.84
7	1445 UT 5M SINGLE SHT UNARM DIEL OUTDOOR	12	Single Mode/N/A-mode Optical Fibre	KGS	145.44	2.50%	2.50%	143.08	1789	1789	1788.91	1788.91
			High Density Polyethylene (HDPE)	KGS	50.19	2.00%	2.00%	51.19	624	624	624.43	624.00
			Polyethylene Terephthalate (PET)	KGS	27.19	2.00%	2.00%	27.73	333	333	332.41	332.41
8	2885 UT 5M SINGLE SHT UNARM DIEL OUTDOOR	14	Single Mode/N/A-mode Optical Fibre	KGS	8.93	2.50%	2.50%	8.65	78	78	77.84	77.84
			High Density Polyethylene (HDPE)	KGS	62.70	2.00%	2.00%	63.76	841	841	840.40	840.40
			Polyethylene Terephthalate (PET)	KGS	53.14	2.00%	2.00%	54.81	767	767	767.41	767.00
9	5125 UT 5M SINGLE SHT UNARM DIEL OUTDOOR	4	Single Mode/N/A-mode Optical Fibre	KGS	517.12	2.50%	2.50%	503.05	2120	2120	2120.19	2120.19
			High Density Polyethylene (HDPE)	KGS	89.50	2.00%	2.00%	91.09	364	364	364.54	364.54
			Polyethylene Terephthalate (PET)	KGS	89.47	2.00%	2.00%	91.36	365	365	365.34	365.34
10	245 UT 5M Fig 8 Armored Cable (Bundled new)	80	Single Mode/N/A-mode Optical Fibre	KGS	24.24	2.50%	2.50%	24.85	1988	1988	1987.68	1987.68
			High Density Polyethylene (HDPE)	KGS	26.85	2.00%	2.00%	27.19	2192	2192	2192.56	2192.56
			Polyethylene Terephthalate (PET)	KGS	3.14	2.00%	1.50%	3.20	256	256	256.22	256.00
11	12 Fig 8 Armored Cable	100	Single Mode/N/A-mode Optical Fibre	KGS	1.25	2.00%	2.00%	1.24	102	102	101.50	101.50
			High Density Polyethylene (HDPE)	KGS	26.11	2.00%	2.00%	26.63	2,663	2,663	2,662.22	2,662.00
			Polyethylene Terephthalate (PET)	KGS	3.14	2.00%	1.50%	3.20	263	263	263.28	263.00

Total Quantity Per Import Item			
Import Item	UOM	Total Quantity Sought	Total Recommended Quantity
Single Mode/N/A-mode Optical Fibre	KGS	17514	17513.67
High Density Polyethylene (HDPE)	KGS	8241.46	8241.46
Polyethylene Terephthalate (PET)	KGS	2937.32	2937.32
Filling & dry	KGS	885	876.15

Email

sushil.jangid@meity.gov.in

Recommendation for ratification of norms w.r.t Advance Authorization No. 0310828571 dated 24.04.2019 issued to M/s. Sterlite Power Transmission Mumbai

From : Sushil Kumar Jangid <sushil.jangid@meity.gov.in> Mon, Mar 30, 2020 01:10 PM
Subject : Recommendation for ratification of norms w.r.t Advance Authorization No. 0310828571 dated 24.04.2019 issued to M/s. Sterlite Power Transmission Mumbai 1 attachment
To : Norms Committee I DGFT <nc1.dgft@nic.in>
Cc : Asha Nangia <anangia@meity.gov.in>

**W-21/9/2020-IPHW-Meity
Government of India
Ministry of Electronics and Information Technology
IPHW Division**

Date: 30.03.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310828571 dated 24.04.2019 issued to M/s. Sterlite Power Transmission Mumbai

This refers to DGFT I.D No. 01/80/50/00016/AM-20/DES-1/1007 dated 25.05.2019 seeking comments of this Ministry on the above-mentioned application of M/s Sterlite Power Transmission, Mumbai for export of "Optical Power Ground Wire".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd/-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Pranav Upadhyay,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

Thanks & Regards,

006/2020/IPHW

AA No 03108/8571

Calculation Sheet

S. No.	Description of Resultant Product	Qty in KM	Sr. No.	Description of Items to be Imported	Qty in Kgs / per KM	Wastages claimed in %	Wastages allowed in %	Import quantity with KGS (KG)	Unit of Measurement (UOM)	Net Content Calculated	Net Content Recommended
1	COCK & Power Ground Wire (24 Core OPGW cable)	147.000	1A	SINGLE MODE OPTICAL FIBER	24.72	2.00%	2.00%	3654.000	KMF	3776.52	3654.00
			1B	Aluminum Ingot	6.54	5.00%	1.50%	102.1000	KGS	990.72	990.72
			1C	Aluminum Ingot	114.17	6.00%	2.00%	17846.000	KGS	17,086.51	17,086.51
			1D	HI-CARBON STEEL WIRE 5.10 mm	264.92	5.00%	2.00%	40804.000	KGS	39772.10	39772.10
			1E	Wire drawing Powder for Lubricants	3.15	5.00%	2.00%	485.000	KGS	472.31	472.31
			1F	polyimide tape	1.00	5.00%	2.00%	154.000	KGS	149.34	149.34

* Based on previous recommendations

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Government of India
इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

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24/80

संख्या
No. W-20/8/2020-IPHW-Meity

दिनांक
Date. 20.03.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310832682 dated 08.11.2019 issued in favour of M/s. Sterlite Power Transmission., Mumbai

This refer to DGFT I. D. No. 01/80/50/212/AM20/DES-1/1626 dated 18.12.2019 seeking comments of this Ministry on the above mentioned application of M/s. Sterlite Power Transmission, Mumbai for export of "Optical Power Ground Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above


(Sushil Kumar Jangid)
Scientist-B
Tel:011-24301784
ftp-iphw@meity.gov.in

Pranav Upadhyay, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY No. W-20/8/2020-IPHW-Meity dated 20.03.2020



100233/2020/IPHW

Sr. No		Description of Recipient Product	Export Qty in Kgf	Sr. No	Description of Items to be Imported	Qty in kgs per Kgf	Wastages claimed in %	Wastages allowed in %	Import quantity with wastage in (UOM)	Unit of Measurement	Quantity Calculated	Net Content Recommended
AA No 0310832632 Calculation Sheet												
1		Optical Power Ground Wire (Design E-15 2 mm OPGW 487 G6520)	121	1A	SINGLE MODE OPTICAL FIBER	49.440	2%	2.0%	6.101.98	KG	6,101.98	6,101.98
				1B	Filling jelly OPGW	7.900	5%	1.5%	1,203.70	KGS	970.74	970.74
				1C	Aluminum Ingot	331.020	6%	2.0%	53,331.47	KGS	53,272.96	53,272.96
				1D	HI CARBON STEEL WIRE ROD	816.180	5%	2.0%	53,455.37	KGS	53,455.36	53,455.36
				1E	Wire Drawing Powder for lubricants	3.150	5%	2.0%	4,072.7	KGS	398.77	398.77
				1F	Stainless steel tape	21.000	5%	0.5%	4,045.40	KGS	3,891.16	3,891.16
2		Optical Power Ground Wire (Design A-6 6 mm OPGW 487 G6520)	3	2A	SINGLE MODE OPTICAL FIBER	8.100	2%	2.0%	25.37	KG	25.37	25.37
				2B	Filling jelly OPGW	8.100	5%	1.5%	26.37	KGS	25.49	25.49
				2C	Aluminum Ingot	24.600	6%	2.0%	78.96	KGS	75.40	75.40
				2D	HI CARBON STEEL WIRE ROD	216.750	5%	2.0%	660.67	KGS	660.66	660.66
				2E	Wire Drawing Powder for lubricants	4.200	5%	2.0%	13.33	KGS	12.45	12.45
				2F	Stainless steel tape	32.500	5%	0.5%	100.80	KGS	96.48	96.48
3		Optical Power Ground Wire (Design C-15 2 mm 487)	117	3A	SINGLE MODE OPTICAL FIBER	49.440	2%	2.0%	5,900.77	KG	5,900.77	5,900.77
				3B	Filling jelly OPGW	7.900	5%	1.5%	1,145.56	KGS	1,145.55	1,145.55
				3C	Aluminum Ingot	331.020	6%	2.0%	53,331.47	KGS	53,272.96	53,272.96
				3D	HI CARBON STEEL WIRE ROD	816.180	5%	2.0%	53,455.37	KGS	53,455.36	53,455.36
				3E	Wire Drawing Powder for lubricants	3.150	5%	2.0%	4,072.7	KGS	3,981.23	3,981.23
				3F	Stainless steel tape	21.000	5%	0.5%	4,045.40	KG	3,891.16	3,891.16
4		Optical Power Ground Wire (Design E-14 6mm OPGW 247 G6520)	35	4A	SINGLE MODE OPTICAL FIBER	1.000	2%	2.0%	6.157.77	KGS	6,902.75	6,902.75
				4B	Filling jelly OPGW	1.000	5%	2.0%	12,517.43	KGS	11,174.41	11,174.41
				4C	Aluminum Ingot	341.500	6%	2.0%	53,331.47	KGS	53,272.96	53,272.96
				4D	HI CARBON STEEL WIRE ROD	4.800	5%	2.0%	1,145.56	KGS	1,145.55	1,145.55
				4E	Wire Drawing Powder for lubricants	4.800	5%	2.0%	1,145.56	KGS	1,145.55	1,145.55
				4F	Stainless steel tape	4.800	5%	0.5%	1,145.56	KGS	1,145.55	1,145.55

* Based on previous recommendations

Import Item	UOM	Quantity Sought in DGT	Total Quantity Recommended
SINGLE MODE OPTICAL FIBER	KG	11,277.300	11,277.300
Filling jelly OPGW	KGS	2,782.500	2,782.500
Aluminum Ingot	KGS	70,774.300	70,774.300
HI CARBON STEEL WIRE ROD	KGS	13,481.500	13,481.500
Wire Drawing Powder for lubricants	KGS	2,158.300	2,158.300
Stainless steel tape	KGS	1,094.000	1,094.000
Standard Steel Tube with Optical Fiber G6520	KGS	37.000	37.000